

IN THE HIGH COURT OF JUDICATURE AT PATNA
CRIMINAL MISCELLANEOUS No.26015 of 2026

Arising Out of PS. Case No.-297 Year-2025 Thana- KOILWAR District- Bhojpur

Manish Kumar Son of Baliram Rai Resident of Village - Chhotaka Chanda,
P.S. - Koilwar, District - Bhojpur, Ara.

... .. Petitioner/s

Versus

The State of Bihar

... .. Opposite Party/s

Appearance :

For the Petitioner/s : Mr.Aditya Nath Pandey, Advocate

For the Opposite Party/s : Mr.Shantanu Kumar, APP

CORAM: HONOURABLE MR. JUSTICE SANDEEP KUMAR
ORAL ORDER

2 20-04-2026 Heard learned counsel for the petitioner and learned
Additional Public Prosecutor for the State.

2. The petitioner seeks bail in connection with Koilwar P.S. Case No. 297/2025 registered for the offences punishable under Sections 191(2), 191(3), 190, 126(2), 115(2), 109, 352, 351(2), 351(3) of B.N.S. and Section 27 of Arms Act.

3. As per the prosecution case, petitioner is accused of firing upon the victim and causing fire arm injury in the thigh.

4. Learned counsel for the petitioner submits that petitioner has falsely been implicated in the case. It is next submitted that the injury is not on the vital part of the body of the victim. Learned counsel further submits that he has no criminal antecedent in which he is on bail and he is in custody since 29.12.2025. The petitioner undertakes to co-operate in the



case/ trial.

5. Learned APP for the State has opposed the prayer for regular bail of the petitioner.

6. Considering the fact that the petitioner has fired and injured the victim, this Court is not inclined to grant bail to the petitioner.

7. Accordingly, this application stands dismissed.

(Sandeep Kumar, J)

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